

प्रतिरक्षा मंत्रालय में हिन्दी अनुवाद

२०६६. { श्री कछुवाय :
श्री विश्वाम प्रसाद :
श्री यशपाल सिंह :

क्या प्रतिरक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उनके मंत्रालय में हिन्दी अनुवादक के काम के लिये पर्याप्त कर्मचारी हैं ;

(ख) यदि हाँ, तो भारत के गजट, भाग १ में उनके मंत्रालय की सभी अधिसूचनाओं के हिन्दी अनुवाद के साथ प्रकाशित न होने का क्या कारण है ; और

(ग) इस बात का क्या और कब से प्रबन्ध किया जा रहा है कि गजट के भाग १ के सेक्शन ३ और ४ की सभी अधिसूचनायें हिन्दी रूपांतर के साथ छपें ?

प्रतिरक्षा मंत्री (श्री यशवन्तराव चव्हाण) : (क) हिन्दी अनुवाद करने के लिये कोई विश्व कर्मचारी नहीं हैं। सामान्य कर्मचारी जो हिन्दी में योग्यता प्राप्त कर लेते हैं वे ही अनुवाद का काम करते हैं। इस प्रकार हिन्दी जानने वाले कर्मचारियों की संख्या अभी भी पर्याप्त नहीं है।

(ख) प्रश्न नहीं उठता।

(ग) जो भी थोड़े हिन्दी जानने वाले कर्मचारी हैं उनकी सहायता से अधिक से अधिक अधिसूचनाओं को हिन्दी अनुवाद के साथ प्रकाशित करने का प्रयत्न किया जा रहा है। हिन्दी का पर्याप्त ज्ञान रखने वाले और अधिक कर्मचारियों को अनुवाद कार्य में लगाने का प्रबन्ध किया जा रहा है। और ऐसी आशा की जाती है कि धीरे धीरे भाग १ के अनुभाग ३ तथा ४ में अधिक से अधिक अधिसूचनाओं को हिन्दी अनुवाद के साथ प्रकाशित किया जा सकेगा।

12-04 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED FLIGHTS OF UNIDENTIFIED PLANES OVER JAMMU

Dr. L. M. Singhvi (Jodhpur): Sir, I call the attention of the hon. Minister of Defence to the following matter of urgent public importance and I request that he may make a statement thereon:

"Reported flights of unidentified planes over Jammu on the 9th, 11th and 12th April, 1964."

The Minister of Defence (Shri Y. B. Chavan): Sir, Government has received a report from Air Headquarters that, on the 9th April 1964, at 10.10 hours, twin trails of a twin-engine jet aircraft were observed over Udhampur in Jammu and Kashmir. The trails were seen from North to South and then disappeared into the clouds. The aircraft was flying at a height of about 32,500 feet at a speed of 300 knots per hour. The penetration into Indian territory by the aircraft was about 30 nautical miles. Again on the same day, one single-engine jet aircraft was seen flying over Jammu at 10.13 hours. The aircraft rapidly climbed from 7000 to 30,000 feet. Both the aircraft were Pakistan Air Force aircraft. Flying of aircraft over those areas constitutes a violation of the cease-fire agreement. Cease-fire violation complaints have been lodged with the UN Military Observer in Jammu and Kashmir in accordance with the prescribed procedure.

A twin-engined jet reconnaissance aircraft violated Indian air space over Jammu area at 09.24 hours on the 11th April 1964. The penetration was 2 to 3 miles into our territory, west of Jammu. The aircraft was flying at a height of 10,000 to 15,000 feet at a speed of 350 knots per hour. Immediately the aircraft was seen flying over the Indian territory The Indian

[Shri Y. B. Chavan]

Air Force fighters were directed towards it. The hostile aircraft apparently sighted our fighters and withdrew back to Pakistan territory. A cease-fire violation complaint will be lodged with the UN Military Observer in accordance with the usual procedure.

Certain reports have appeared in the press today about the flights of some aircraft over Jammu on the 12th April, 1964. These aircraft were the Indian Air Force aircraft and there was no violation.

Dr. L. M. Singhvi: In view of the unceasing intrusions by Pakistani aircraft into our air space, may I know whether the Government have given any instructions to pursue these offending aircraft and make more effective arrangements for bringing them down; if so, what are the details, such as can be given to the House by the hon. Minister?

Shri Y. B. Chavan: I have narrated the instance of the 11th where we asked our fighters to pursue those aircraft. As a result of that they withdrew. Those instructions persist and will persist.

Some Hon. Members rose—

Mr. Speaker: Only the signatories.

Shri Nath Pai (Rajapur): We have signed.

Mr. Speaker: I am calling him.

Shri Nath Pai: On the previous occasion the hon. Defence Minister told the House that since the penetration by the offending aircraft was only 3 nautical miles we could not punish them. This time it has been admitted that one of the offending aircraft was flying at a low height of 10,000 to 15,000 feet and the other at a height of 32,000 feet or so but the latter had penetrated to the depth of 30 nautical miles. May I know as to how it is that even on this occasion

we failed in pursuing or bringing down the aircraft?

Shri Y. B. Chavan: It was not a question of two or three miles—whatever the distance that they come in, certainly it is a violation—but it is a question of our fighters being ready flying in the air to receive them for a hot reception. Really speaking, it is a question of making those arrangements. Arrangements are now made.

Shri Hari Vishnu Kamath (Hoshangabad): Does the hon. Defence Minister subscribe to the hon. Prime Minister's somewhat apologetic presumption made on the last occasion that this intrusion into our territory also might have been or was due to a visual error on the part of the pilots of those planes and has he reason to believe that those planes were there over our territory really to take aerial photographs of our military installations?

Shri Y. B. Chavan: I think, when the hon. Prime Minister said about the visual mistake, it was only a minor thing and sometimes it is likely to happen that way. That was really what the hon. Prime Minister had in mind and certainly I subscribe to it.

Shri Hari Vishnu Kamath: What about the second part? Has he reasons to believe that they were there to take aerial photographs of our military installations?

Shri Y. B. Chavan: When these reconnaissance aircraft were in Jammu and Udhampur certainly they were in our territory for some sort of mischief, like taking photographs.

Shri Hari Vishnu Kamath: He has not answered it.

Mr. Speaker: Were they there to take photographs? Has Government any information about that?

Shri Y. B. Chavan: In case of intrusions of the 9th, they were recon-

naisance flights; they were for taking photographs.

Shri P. R. Chakraverti (Dhanbad): In view of the successful performance of these flights, repeatedly performed and going back again without any difficulty whatsoever, does the Government feel that it is a prelude to something more dangerous?

Shri Y. B. Chavan: We have to assess everything and make an overall assessment of the situation. I cannot say about one particular thing.

श्री दड़े (खारगोन) : क्या यह सच है कि जहां जहां हमारी मिलिटरी कन्सिन्ट्रेशन है, जहां जहां हमारी मिलिटरी है, पाकिस्तान के यरोप्लेन्ज वहां ही आते हैं ?

श्री यशवन्त राव चव्हाण: वे तो कोशिश करेंगे वहां आने की, लेकिन उनके मन में क्या है, इस बारे में कुछ कहना मुश्किल है।

Shri S. M. Banerjee (Kanpur): After these repeated air violations by Pakistani aircraft have clear instructions been issued to the Air Force personnel to try and shoot the Pakistani aircraft whenever they find them in our territory?

Shri Y. B. Chavan: As I have explained once on the floor of the House, as far as military aircraft are concerned there are standing instructions to shoot them down; but it cannot be applied to civil aircraft. If by mistake or even by design civil aircraft make an intrusion, they cannot be shot down like this . . . (Interruptions.)

श्री यशपाल सिंह (कैराना) : क्या सरकार यह बतलायेगी कि कितनी देर के बाद सरकार को पता लगा कि विदेशी विमान हमारे ऊपर उड़े हैं और कितनी देर तक वे उड़ते रहे।

Shri Y. B. Chavan: They were for about 4 to 5 minutes. We knew immediately afterwards.

Shri Daji (Indore): In the former case we could pursue them back. But in the latter case, we could not do that. Why was it so? Were you not prepared in the latter case?

Shri Y. B. Chavan: It takes time. In the second instance rather we were prepared because we were anticipating such things.

Shri Hem Barua (Gauhati): A few years back, when the Chinese aircraft were violating our air space, the hon. Prime Minister said that there are instructions to shoot them down and the two months back the hon. Defence Minister also said, when there was violation in Tripura, that there were specific instructions to shoot them down. Now, Pakistan's belligerence has rather increased in this particular area—as far as I know it was a military aircraft on the 9th—and may I know why is it that the Government did not try to translate its instructions into action. Now, . . .

Mr. Speaker: Order, order. The question has been put.

Shri Y. B. Chavan: On the 9th, no action could be taken because the aircraft possibly entered our territory at a very high level. Sometimes it is rather difficult to locate them. It was not possible to take any action on that. But about the second . . .

Shri Hem Barua: You have been giving this argument for a long time.

Shri Y. B. Chavan: I am giving the information. I am not giving the argument. This is the correct thing.

Shri Hem Barua: He is always saying, the aircraft is flying at a great height and we cannot see them and we cannot shoot them . . .

Shri Y. B. Chavan: I can give only the factual information. I cannot argue.

Shri Hem Barua: Shoot them down. That will give you some national prestige.

Shri Harish Chandra Mathur (Jalore): Now that we have fighters to go up may I know whether they can be only within our territory or are there any instructions to chase them outside our territory because when they come here and intrude our territory are we not supposed to take them outside?

Shri Y. B. Chavan: They will be within our own territory.

Shri Hem Barua: Shoot them down and that will give you some national prestige. Will you please ask the Defence Minister to shoot them down? That will give him national prestige.

Mr. Speaker: I am not here to ask any question.

Shri D. C. Sharma (Gurdaspur): May I know if the hon. Defence Minister is in a position to assure this House and through this House the nation that the Pakistani aircraft with particular reference to this sector is not so big as to present the problem to the aircraft of this country which is insurmountable?

Shri Y. B. Chavan: I can only give facts. The portents of such activities can certainly be dangerous also. We can assess it from time to time and take action about it.

Mr. Speaker: Dr. Lohia. Does he want to put any question? No other signatories. Papers to be laid on the Table.

PAPERS LAID ON THE TABLE

AUDIT REPORT (COMMERCIAL) 1964

The Minister of Finance (Shri T. T. Krishnamachari): I beg to lay on the Table a copy of Audit Report (Commercial) 1964 under article 151(1) of the Constitution. [Placed in Library, See No. LT-2695|64].

Shri Hem Barua (Gauhati): May I make a submission? Would you please advise the hon. Home Minister to make a statement on the recent Indo-Pakistan talks?

Mr. Speaker: Let the hon. Member have patience. That is coming.

NAVY (PENSION) REGULATIONS, 1964

The Minister of Defence (Shri Y. B. Chavan): I beg to lay on the Table a copy of the Navy (Pension) Regulations, 1964, published in Notification No. S.R.O. 74 dated the 7th March, 1964, under section 185 of the Navy Act, 1957.

[Placed in Library See No. LT-2696|64].

STATEMENTS BY MEMBER AND MINISTER RE. APPOINTMENT TO U.P.S.C.

डा० राम मनोहर लोहिया (फर्रुखाबाद) : मैं सदन के पटल पर अपना बयान रखता हूँ जो माननीय गृह मंत्री श्री नन्दा द्वारा लोक सेवा आयोग के एक सदस्य की नियुक्ति के बारे में है, जिसके सम्बन्ध में माननीय श्री भगत ने यहां बयान दिया था।

[Placed in Library, See No. LT-2697|64].

The Minister of Home Affairs (Shri Nanda): I beg to lay on the Table a statement in reply to the statement made by the Member. [Placed in Library See No. LT-2698|64].

Mr. Speaker: The Home Minister to make the statement.